THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Yes. How can a Joint Select Committee [be constituted without its coming to Rajya Sabha?

SHRI ANANT PRASAD SHARMA: This is what I want to know from the Government.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Just listen. After the Lok Sabha takes whatever decision it likes, the Government naturally in its wisdom will have to come to this House.

SHRI ANANT PRASAD SHARMA: Is it necessary?

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Why not?

SHRI ANANT PRASAD SHARMA: In view of the protests outside the House and also inside the House, is the Government going to come up at all?

SHRI JAGJIT SINGH ANAND: It is well known that the Congress, the Congress (I), the CPI, the CPI(M) and the unions affiliated to the ruling party are on record to want to kill the Bill. Sir, the majority in this House is opposing the bringing of this Bill to the House in any form. Therefore, I would request the Government to withdraw the Bill, in order to save the time of the House.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Mr. Aand and Mr. Sharma, you will bear with me. You have expressed yourselves. They have introduced it in the Lok Sabha. Let us watch its progress and again next week we shall raise it and find out what ha.: happened there.

ALLOCATION OP TIME FOR DISPOSAL OF GOVERNMENT LEGISLATIVE BUSINESS

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): I have to inform Members that the Business Advisory Committee at its meeting held today, the 24th November, 1978, allotted time as follows for Government Legislative Business to be taken up during the week commencing Monday, the 27th November, 1978.

Business	Time allotted
i. Consideration and pas- sing of:—	· Same
(a) The Constitution (Authorised Transla- tions) Bill, 1978.	2 hours.
(b) The Prize Chits and Money Circulation Schemes (Banning) Bill, 1978, as passed by Lok Sabha.	ı hour.
<ol> <li>Consideration and pas- sing of the following Bills, as passed by Lok Sabha:</li> </ol>	
(a) The Britannia Engineering Company Limited (Mokameh Unit) and the Arthur Butler and Company (Muzaffarpore) Limited (Acquisition and Transfer of Undertakings) Bill, 1978.	i hour 30- minutes.
(b) The Water (Prevention and Control of Pollution) Amendment Bill, 1978.	2 hours.
<ol> <li>Consideration and return of the Additional Duties of Excise (Textiles and Textile Articles) Bill, 1978, as passed by Lok Sabha.</li> </ol>	2 hours.
4. Consideration and pas- sing of the Suppression of Immoral Traffic in Women and Girls (Am- endment) Bill, 1978, as passed by Lok Sabha.	3 hours.

श्री नागेश्वर प्रसाद झाही (उत्तर प्रदेश) : श्रीमन्, जो टाइम अलाट किया गया है वह कम है । इसको एक्सटेंड किया जाए ।

उपसभाष्यक्ष (श्री अप्रतिन्द गराहेश कुलकरार्गी): यह बिजनेस एडवाइजरी कमेटी का फैसला है।

श्रो नागेश्वर प्रसाद शाही : विजनेस एडवाइजरी कमेटी भगर गड़बड़ करेतो क्या इस मान लेंगे ?

श्री अनन्त प्रसाद शर्मा (बिहार): उनकी पार्टी के लोग उसमें नहीं हैं . . . (Interruptions)

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Mr. Shahi, the House has its own conventions. Let them come before it.

SHRI NAGESHWAR PRASAD SHAHI: The House is supreme &.s against the Business Advisory Committee. We can change the decision of the Business Advisory Committee. Sa we are not bound by it. We can change it,

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): You are introducing some new element.

fcHRI NAGESHWAR PRASAD SRAHI: Not a new element . . .

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): There are conventions. Mr. Shahi, you are an experienced Member of this House, a long-standing Member. You must know . . .

SHRI NAGESHWAR PRASAD SHAHI: Through you, Sir, I convey to the Leader of the House . . . .

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): That is all right. SHRI NAGESHWAR PRASAD SHAHI: . . . that the time should be extended.

## MESSAGE FROM THE LOK SABHA

The Suppression of Immoral Traffic in Women and Girls (Amendment) Bill, 1978.

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Suppression of Immoral Traffic in Women and Girls (Amendment) Sill, 1978, as passed by Lok Sabha at it-s sitting held on the 22nd November, 1978."

Sir, I lay the Bill on the Table.

THE VICE-CHAIRMAN ,(SHRI ARVIND GANESH KULKARNI): The House stands adjourned till 2-St
P M

The House then adjourned for lunch at thirteen minutes past one of the clock.

The House reassembled alter lunch at thirty-five minutes past two of the clock, the Vice-Chairman (Shri Arvind Ganesh Kulkami) in the Chair.

## REFERENCE TO ALLEGED PAYMENT OF RS. 113 CHORES BY INDUSTRIALISTS TO SHRDHATI INDD3A GANDHI FOR ELECTION PURPOSES—Continued.

श्री अनन्त प्रसाद श्रमां (विहार):

श्राज अभी एक स्पेशल मेन्सन के दौरान में
श्री महाबीर भाई ने एक बहुत ही असत्य का
बयान किया हे और उन्हों ने यह कहा, उपसभा-ध्यक्ष महोदय, मैं इस बात को कहता नहीं
किन्तु उन्होंने एक असत्य का बयान किया
है इसलिए . . . (Interruptions).